



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt)/4211/A

From :- Shri Mridul Kumar Kalita,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Dima Hasao, Haflong .

Dated Guwahati, the 7^m August, 2019

Sub:- **Cancellation of restricted holiday and casual leave .**

Ref:- Your letter No.DJ/DH/2019/I-1/9049/Estt, dtd. 07.08.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for cancellation of restricted holiday on 13.08.2019 and casual leave on 14.08.2019 along with station leave permission from the late afternoon of 09.08.2019 (after completion of court works) till the morning of 16.08.2019 has been allowed. Again, your prayer for casual leave for 2(two) days on 16.08.2019 and 17.08.2019 along with station leave permission from the late afternoon (after completion of court works) of 08.08.2019 till the evening of 18.08.2019, granted/rejected. Further, you are allowed to take your official vehicle with the driver to Guwahati and back, at your own cost.

The Chief Judicial Magistrate, Dima Hasao and in his absence the senior most Judicial officer at the station will remain in charge of your Court and Office during your absence on leave.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt)/ 4212/A, dated 7/8/19

Copy to:

1. The Systems Analyst, Gauhati High Court.

REGISTRAR (VIGILANCE)
Rda